RECOMMENDATIONS MADE BY THE CHIEF COMMISSIONER REGARDING COLONIZATION PROGRAMMES IN DELHI

\*293. SHRI MAHESWAR NAIK: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Chief Commissioner of Delhi has submitted a report to the Union Government suggesting a series of measures to regulate future colonization programmes, curb land speculation and prevent abnormal rise in land prices in the Capital;

(b) if so, what are the important recommendations made by him; and

(c) whether Government have examined the recommendations and arrived at any decision on any or all of the recommendations?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) to (c) The Chief Commissioner, Delhi, has submitted a note containing proposals regarding acquisition, development and allotment of land in Delhi. These proposals are under consideration.

MOVEMENT OF COAL TO STEEL PLANTS

\*294. SHRI MAHESWAR NAIK: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the railway wagons offered by the Ministry of Railways for moving coal to the Steel Plants are not being fully utilised;

(b) if so, what are the reasons therefor; and

(c) what was the average daily supply of railway wagons for this purpose during the months of September and October, 1960 and how far actual use was made of them?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) No, by and large, the wagons made available for the loading of coal for the steel plants have been utilised except on Sundays and holidays.

(b) Collieries loading for steel plants have not yet adjusted themselves fully to loading on Sundays and holidays at the same level  $a_s$  on other days.

(c) The daily average number of wagons allotted for steel plants on week days was about 1272. The supply was also about the same.

HEARING SETS FOR NON-EARNING DEAFS

\*297. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of EDUCA-TION be pleased to refer to the answer given to Starred Question No. 187 in the Rajya Sabha on the 20th April, 1960 and state whether Government have formulated any scheme during the Third Five Year Plan to subsidise the hearing aid sets for the non-earning deafs.

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): No, Sir.

SCHEME FOR LEGAL AID TO THE POOR

\*303. SHRI DEOKINANDAN NA-RAYAN: Will the Minister of LAW be pleased to state:

(a) whether Government have prepared any scheme for free legal aid to the poor; and

(b) if so, what are the salient features of the scheme?

THE MINISTER OF LAW (SHRI A K. SEN): (a) and (b) The model scheme for legal aid to the poor was prepared for the guidance of the State Governments, who are primarily concerned with its implementation, and was discussed in the Conference of Law Ministers held in June, 1960.

The scheme  $i_s$  under further consideration in the light of those discussions.